

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
OLD RED BUILDING, 38, M.C. Marg, CIVIL LINES, ALLAHABAD

Dated: 16/03/2016

To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. A/ 70112/2016 SM dated 09/03/2016

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 35-C(1) of the Central Excise and Salt Act, 1944.

Asstt. Registrar

Application	Appeal	Name and Address of Appellant
	E/328/2012	AVTAR MINT PRODUCTS BISAUJI GATE CHANDAULI, DISTT- SAMBHAL UP
		COMMISSIONER OF CENTRAL EXCISE, MEERUT II OPP SAHEED PARK (NEAR ASHOK KI LAT), DELHI ROAD, MEERUT
		Name and Address of Respondent

Other Appellants and Respondents as per Annexure

Copy To

3 Advocate(s) / Consultant(s) SHILASA CONSULTANCY P LTD, ADV
C-15, 16, HAKTHALA INDUSTRIAL
AREA, KANTHI ROAD
MORADABAD (UP)

4 Bar Association, CESTAT, ALLAHABAD

5 Director Publications, Customs, Excise, I.P. Estate, Delhi

6 M/s Centax Publications Pvt. Ltd., 1512-B, Bhisma Pitamah Marg, New Delhi-3

7 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaidhyaram Street, T. Nagar, Chennai-17

8 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

9 Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Satellite Road, Ahmedabad-15

10 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

11 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

12 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38

13 The ICFAI society, 52, Nagarjuna Hill, Panjagutta Hyderabad-500082

14 C.D.R. 15 Office Copy 16 Guard File

Asstt. Registrar
Regional Bench, Allahabad

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
REGIONAL BENCH : ALLAHABAD**

Single Member Bench

Appeal Nos. E/328/2012 (SM)

[Arising out of Order-in-Appeal No. 459 to 462-CE/MRT-II/2011 dated 30.08.2011 passed by Commissioner(Appeals) Customs & Central Excise, Meerut (U.P.)]

1.	Whether Press Reporter may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	
2.	Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3.	Whether their Lordships wish to see the fair copy of the order?	
4.	Whether order is to be circulated to the Department Authorities?	

M/s Avtar Mint Products

Appellant

Vs.

C.C.E., Meerut

Respondent

Appearance:

Present for the Appellant: Shri M.B. Mathur, Advocate

Present for the Respondent: Shri Rajeev Ranjan, Joint Commissioner (AR)

Coram: Hon'ble Shri Anil Choudhary, Judicial Member

Date of Hearing/Decision: 09/03/2016

Final order no 70112 of 2016

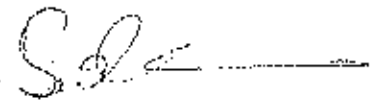
Per: Anil Choudhary



This Appeal stood allowed by way of remand, vide Final Order No. 686-687/2012-SB dated 21.5.2012, alongwith Appeal Nos. E/329-330 of 2012 (SM), as is evident from Para 1, Page 2 of the order. Thus, this appeal is treated as wrongly listed. Registry to make entry

in records, and send the file to record room. This appeal is treated as disposed today for statistical purpose.

(Dictated and pronounced in the open Court)



(Anil Choudhary)
Member (Judicial)

(K. Gupta)

प्रमाणित प्रतिलिपि / Certified True Copy
b 17.3.16
प्राध्यापक प्रमाणिकार / Asstt. Registrar
सोमनाथपुरा, सतनाटसुल्का एवं सेवा घर
अपील अधिकारण / (C.E.S.A.T.)
38, एम. जी. मार्ग, इलाहाबाद-211001
38, M. G. MARG, ALHABAD-211001



10

11

12

13

14

15